CENTRAL ELECTRICITY REGULATORY COMMISSION

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No. 30/1(11)/2010/Adm/CERC

"Engagement of Individual Consultants by CERC in the area of Economics & Power Markets" [LAST DATE: 28.04.2011]

Dated: 08.04.2011

1. Background

- 1.1. The Electricity Regulatory Commissions Act, 1998 paving way for creation of the Regulatory Commissions at the Centre and in the States. Since the enactment of Electricity Act 2003 the power sector has undergone major structural changes.
- 1.2. The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The new law of 2003 has entrusted on the CERC several other responsibilities in addition to the tariff fixation powers, for instance, the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.
- 1.3. The Act is based on the philosophy that consumers benefit from growth of competitive markets. The Act has de-licensed generation, encouraged captive power by allowing them to sell almost half of the generation without any license requirements. Multiple players are required for competitive markets.
- 1.4. Following are the statutory functions of CERC:
 - (a) to regulate the tariff of generating companies owned or controlled by the Central Government; to regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
 - (b) to regulate the inter-State transmission of electricity;
 - (c) to determine tariff for inter-State transmission of electricity;
 - (d) to issue licenses to persons to function as transmission Licensee and electricity trader with respect to their inter-State operations;
 - (e) to adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
 - (f) to levy fees for the purposes of this Act;
 - (g) to specify Grid Code having regard to Grid Standards;
 - (h) to specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
 - (i) to fix the trading margin in the inter-State trading of electricity, if considered, necessary;
 - (j) to discharge such other functions as may be assigned under this Act.
- 1.5. The Act has also given advisory role to CERC. It has been mandated to advise the Central Government on the matters relating to formulation of National Electricity Policy and Tariff Policy, promotion of competition, efficiency and economy in activities of the electricity industry, and promotion of investment in electricity industry.

- 1.6. Power sector is evolving in India and the present policy approach mainly aims at moving from cost plus tariff to competitive bidding basis tariff, appropriate regulatory framework for mobilizing investments, and developing electricity markets. However, the cost plus tariff will continue to be important as the assets covered by this regime are of large value.
- 1.7. In view of the above activities, the Commission has proposed to engage a few individual consultants on contract basis for a limited period.

2. Scope of work proposed for the Individual Consultant:-

CERC proposes to engage a few Consultants to assist Commission in the area of Economics and Power Sectors in discharge of its functions which, inter alia, include:-

- 2.1. Economic analysis & research related to power sector issues tariffs, markets, fuel availability, open access, sharing of resources with States, etc;
- 2.2. Studying and suggesting measures for promoting completion, efficiency, and economy in activities being regulated by CERC;
- 2.3. Focused research on subjects such as: energy policy, DSM & energy efficiency, renewable energy based generation;
- 2.4. Work related to power market design, modification of market for physical delivery, introduction of new markets/products;
- 2.5. The consultants will work in a team of Chief Advisors, Senior Advisor and Dy. Chief(s) in the Economics wing of CERC.

3. Qualification and experience required:-

Category of		Qualifications and Experience	Consolida-
consultants	Posi-		ted salary
	tions		
Senior		Essential Qualifications:-	Rs. 80,000 to
Research	1	1. Bachelor's Degree in Engineering /Post	120,000 per
Officer		Graduate Degree in Economics/Business	month
(Economics)		Economics from recognized	(depend-ing
		Institutes/Universities; and	on qualifica-
		2. MBA(Finance)/MBA(Energy/Power	tion and
		Management) from reputed institutions.	experience)
		Experience and Competencies:-	
		1. Minimum of 5 years in the power sector	
		with regulatory commissions, consultants,	
		traders, or power exchanges	
		2. Ability to undertake independently,	
		strategic studies in the power sector.	
		Knowledge of working of power markets/	
		power sector issues such as open access,	
		tariff setting, competitive bidding, will be	
		preferred	
		3. Experience in carrying out economic	
		analysis and use of statistical techniques as	
		related to power sector	
		4. Strong Computer skills,	
		5. Excellent written and verbal	
		communication and presentation skills	

Research		Essential Qualifications:-	Rs. 60,000 to
Officer	1	Bachelor's Degree in Engineering/Post	· ·
(Economics)	1	Graduate Degree in Economics or Business	80,000 per month
(Leonomics)		Economics/MBA (Power/energy)	шош
		Experience & Competencies	
		1. Minimum of 3 years experience in the	
		power sector with regulatory	
		commissions/consultants/traders/ power	
		exchanges,	
		2. Knowledge of working of power	
		markets/ power sector issues such as open	
		access, tariff setting, competitive bidding,	
		will be preferred	
		3. Strong Computer skills,	
		4. Excellent written and verbal	
		communication and presentation skills	
Research		Essential Qualification:	Rs. 60,000 to
Officer(Power	1	1.B.E/B.Tech (Electrical/Mechanical) or	80,000 per
Markets)		Graduate in Economics from an Institute of	month
		repute	
		2.MBA(Finance)/MBA(Power Management)	
		from an Institute of repute	
		Experience:	
		Minimum 3 yrs in the field of power sector	
		consultancy or power sector equity analysis	
		or power trading or operations of	
		Commodity/Power exchange.	
Research		Essential Qualification:	Rs. 60,000 to
Officer(Power	1	1.B.E/B.Tech (Electrical/Mechanical) from an	80,000 per
Markets)		Institute of repute	month
,		2.MBA(Finance)/MBA(Power Management)	
		from an Institute of repute	
		Experience:	
		Minimum 3 yrs in the field of physical power	
		scheduling and dispatch and system	
		operations.	
Research		1. MBA(Power/Energy	Rs. 40,000 to
Associate	1	Management/Finance/HR),	60,000 per
(Economics)	_	2. Persons with one year experience will be	month
		preferred.	
	<u> </u>	professor.	

4. General terms and conditions:-

- 4.1. Normal working hours would be 9.30 A.M to 6.00 P.M (05 days week) including half -hour lunch break. The personnel may be called on a Saturday, Sunday and other gazette holidays, and asked to sit beyond normal working hours in case of exigency of CERC.
- 4.2. There will be a provision of 15 days leave in a year(in addition to the gazette holidays applicable in CERC office) subject to prior sanction.

4.3. In case of tour outside Delhi, the Commission will reimburse the expenses for journey undertaken for official work by the Consultants as per the following entitlement:-

Senior Research Officer - By air-Economy class/By train(AC-II), other

facilities as per entitlements of Asstt. Chief

level officers of CERC,

Research Officer - By air-Economy class/By train(AC-II), other

facilities as per entitlements of Sr. AO/PAO

level officers of CERC,

Research Associate - By train(AC-II), other facilities as per

entitlements CERC officers of the level of

Private Secretary.

5. Duration of contract:-

The contract will be for a period of one year which can be extended for one more year at the discretion of the competent authority, depending on the performance of the Consultant and on the functional needs of CERC.

6. Payment Terms:-

The consultant shall be paid lump sum monthly remuneration (the agreed amount) within seven days after completion of the month.

7. Termination of contracts:-

The assignment may be terminated earlier by either employer or employee by giving one month's notice, or one month's salary in lieu thereof. Provided, in case of disciplinary action the notice period shall not apply to CERC.

- 8. Appointment under this assignment shall be on purely contract basis for a limited period only. Such appointment shall not vest any right to claim for regular appointment or continued contractual appointment in CERC.
- 9. Relaxation in essential qualifications/experience can be considered in deserving cases.
- 10. CERC reserves the right not to fill up all or any of the above-mentioned positions.
- 11. Only short-listed candidates will be called for an interaction with the Selection Committee.
- 12. Interested and eligible candidates may send their applications, in the prescribed format to the Assistant Secretary, CERC, 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001 by 28th April, 2011 upto 5 P.M.

Sd/-xxxxxxxxx

(Ramanuj Dey)

Assistant Secretary(P&A)

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03.	Ехре	ected sa	lary :						
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Place Date:						(Signature	e of the can	didate)	